

07.08.2012

Hon'ble Mr. D.C. Lakha, A.M.

None for the applicant even in the revised call.

This OA has already been dismissed in default and the restoration application is pending. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the restoration application and delay condonation application is dismissed in default.

Restoration Appl. No 3078/12
has been filed by Sri -
Manoj Yadav Counsel for
App. On. 7/9/12
Submitted for order on 20/9/12

SOG

Q

A.M.

RKM/

M.A. 3078/2012 in O.A. No. 16/2004

20.09.2012

Hon'ble Mr. Shashi Prakash, A.M.

Shri Manoj Yadav, Counsel for the applicant. Shri Himanshu Singh, Counsel for the respondents.

M.A. No. 3078/2012

Present O.A. was dismissed in default on 27.05.2004. Against the aforesaid Order, the applicant filed the Restoration Application on 15.04.2011 which was again dismissed in default on 07.08.2012. It is apparent that the applicant has not been vigilant in pursuing the O.A. I do not find any reason to recall the previous orders dismissing the M.A. and O.A. in default.

M.A. No. 3078 of 2012 is rejected.

/M.M/

S. K. K.
A.M.